

ITEM NO.204

COURT NO.3

SECTION XI

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petitions for Special Leave to Appeal (Civil) Nos.34066-24067/2009

(From the judgement and order dated 04/09/2009 in CMRA No.226233/2009 In FA No.31/1993 and final judgment and order dated 04.09.2009 in CMA No.16971/1997 In F.A. No. 31 of 1993 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

HINDUSTAN AERONAUTICS LIMITED

Petitioner(s)

VERSUS

KRISHNA DULARI (D) THR LRS. &amp; ORS

Respondent(s)

(With appln(s) for c/delay in filing process fee, substitution of deceased respondent and prayer for interim relief and office report) (FOR FINAL DISPOSAL)

Date: 24/01/2014 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE H.L. DATTU

HON'BLE MR. JUSTICE S.A. BOBDE

For Petitioner(s)

Mr. V. Giri, Sr. Adv.  
Mr. Nikhil Nayyar, Adv.  
Mr. T.V.S. Raghavendra Sreyas, Adv.  
Mr. Ambuj Agrawal, Adv.  
Ms. Pritha Srikumar Iyer, Adv.  
Mr. Dhananjay Baijal, Adv.  
Ms. Akanksha, Adv.

For Respondent(s)

Mr. P. Narsimha, Sr. Adv.  
Mr. Arvind Varma, Sr. Adv.  
Mr. Anurag Kishore, Adv.

Mr. Gunnam Venkateswara Rao, Adv

UPON hearing counsel the Court made the following  
O R D E R

List the matter for hearing on a non-miscellaneous day.

|              |                     |                  |                 |  |
|--------------|---------------------|------------------|-----------------|--|
|              | [ Charanjeet Kaur ] |                  | [ Vinod Kulvi ] |  |
| Court Master |                     | Asstt. Registrar |                 |  |